RITEM NO.3 COURT NO.10 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3267/2010

(From the judgement and order dated 01/04/2010 in WA No. 281/2009 of The HIGH COURT OF CHATTISGARH AT BILASPUR)

SRINIVAS GUNDLURI & ORS. Petitioner(s)
VERSUS
M/S. SEPCO ELECTRIC POWER CONST. CORPN. Respondent(s)

(With appln. for ex-Parte stay, exemption from filing c/c of the impugned Judgment,exemption from filing O.T., bring on record the subsequent events/directions vacating interim order)

WITH SLP(Crl) NO. 5095 of 2010
(With appln.for stay and exemption from filing c/c of the impugned order and exemption from filing OT and office report)

Date: 13/07/2010 This Petition was called on for hearing today.
CORAM :
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Dr.A.M. Singhvi, Sr.adv.
In SLP(Crl).3267/10 Mr. Kunal Verma,Adv.

In SLP(Crl)No.5095/10 Mr.C.A. Sundaram, Sr.Adv.
& Res.In.SLP(Crl) Mr.Sanjay Sen, Adv.
No.3267/10 Mr.Rana S. Biswas, Adv.
Mr.Achintya Dwivedi, Adv.
Mr.Mridul Chakravarty, Adv.
Mr.Hemant Singh, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Dr.A.M. Singhvi, Sr.Adv.
in SLP(Crl)5095/10 Mr.Kunal Verma, Adv.
For Res.No.1

State of Mr.Atul Jha, Adv.
Chhattishgarh: Mr.D.K. Sinha, Adv.

UPON hearing counsel the Court made the following

O R D E R

After hearing learned counsel for the parties at considerable length, the Court reserved its verdict.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master